

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2778  
ANSWERED ON:27.08.2013  
ILLEGAL ENCROACHMENT  
Singh Shri Prabhunath

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Chief Vigilance Officer (CVO) of the New Delhi Municipal Council (NDMC) has received complaints from the Chief Vigilance Commission (CVC) regarding illegal encroachment on public land by NDMC and constructing porta cabins thereon for Kendriya Bhandar in its area including Kidwai Nagar and Laxmibai Nagar without obtaining No Objection Certificate (NOC) from the land owning agency;
- (b) if so, the action taken against the erring NDMC officers and the steps taken to remove the said encroachments;
- (c) the details of the officer(s) who approved construction of these porta cabins;
- (d) whether the Secretary, Urban Development has also received similar complaint on 17 April, 2013;
- (e) if so, the action taken to protect the Government land; and
- (f) the details of porta cabins constructed by NDMC in its area and in Lutyen's Zone during the last three years without obtaining NOC from land owning agency and the number of porta cabins being used by Kendriya Bhandar?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): Yes, Madam.

(b) & (c): No NOC is required since construction of porta cabins for community services out of MLA LAD fund has been done as street furniture on the land meant for the purpose of maintenance of various services to provide basic amenities to the locality. Therefore, no action is contemplated against the NDMC officers.

(d) & (e): No such information is available.

(f): No porta cabin has been constructed without taking NOC from land owing agency.